

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.1918/2018

Wednesday, this the 16th day of May 2018

**Hon'ble Mr. Justice Dinesh Gupta, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Sunil Kr. Verma
New Jyoti Group Housing Society
Plot No.27
Apartment No. A-201
Sector 4, Dwarka
New Delhi – 110 078

(Mr. B.S. Jaral, Advocate)

..Applicant

Versus

The Administrative Officer
Research Section
All India Institute of Medical Sciences
Ansari Nagar
New Delhi – 110 029

(Mr. R N Singh, Advocate)

..Respondent

O R D E R (ORAL)

Mr. K N Shrivastava:

Notice. Mr. R N Singh, learned counsel appears and accepts notice on behalf of respondent.

2. The applicant was earlier working in the Department of Surgical Oncology, BRA-Institute Rotary Cancer Hospital, All India Institute of Medical Sciences (AIIMS), New Delhi. He superannuated on 31.08.2014. AIIMS was implementing a project called “Setting of HBCR and Patterns of Care and Survival Studies on Cancer Breast, Cervix and Head and Neck Cancers” (Project No. I-866), which was funded by the Indian Council of

Medical Research (ICMR). The applicant was engaged as Consultant on 26.12.2014 initially for a period of 3 months. His period of engagement was extended from time to time, the last being up to September 2016. He was, however, informed vide letter dated 16.12.2016 that further extension of the appointment cannot be granted. The Project In-charge, however, wrote a letter on 28.12.2016 to the competent authority for extension of his appointment up to March 2017. However, the applicant received a letter dated 12.01.2017 informing him that further extension cannot be granted. The applicant contends that he continued to work on the project up to 21.03.2017, on which date he tendered his resignation (Annexure A-6). His claim is that he is entitled for receiving emoluments for the period October 2016 to 21.03.2017, which has not yet been paid by the respondent.

3. Considering the nature of prayer made, we dispose of this O.A. at the admission stage with a liberty to the applicant to make a comprehensive representation to the respondent in regard to his outstanding dues within a period of two weeks from today. The respondent shall dispose of such representation within a period of two months thereafter.

(K.N. Shrivastava)
Member (A)

May 16, 2018
/sunil/

(Justice Dinesh Gupta)
Chairman